

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT –I)
NEW DELHI.

(IB)-437(PB)/2017

In the matter of:

M/s. Mecasa Furnishing Ltd.
v.

... Applicant

M/s. Bhasin Infotech and Infrastructure Pvt. Ltd.

... Respondent

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code.

Order delivered on 22.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)


DEEPA KRISHAN,
HON'BLE MEMBER(TECHNICAL)


For the applicant:
For the respondent:

Ms. Amrita Sharma, Adv.
Mr. Vivek Maliok, Adv.
Mr. Dhawal Jain, Adv.

ORDER

Learned counsel for the parties are present. It is represented by the Id. Counsel for the petitioner that an application for restoration is pending in view of the order of the Hon'ble Principal Bench dated 24.10.2017. In the circumstances let the matter be placed before the Hon'ble Principal Bench for the consideration of the application. Post the matter on 06.12.2017.


(DEEPA KRISHAN)
MEMBER (TECHNIAL)


(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS